

Shri Dinesh Singh: The Government does not consider it necessary to obtain any assurance because these are not Indian citizens. These people are people of Indian origin who have settled there. It is for them to settle among themselves.

Shri Sham Lal Saraf: The delegation mentioned by the hon. Minister just now was led by a Member of the Legislative Assembly of Nyassaland. Is it a fact that they have asked aid from India from the private sector particularly to set up industries in that country?

Mr. Speaker: That would be a different question.

12.03 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE SEA CUSTOMS ACT, ETC.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 1483 dated the 10th November, 1962.
 - (b) G.S.R. No. 1534 dated the 17th November, 1962.
[Placed in Library, See No. LT-613/62]
- (ii) a copy of the Central Excise (Nineteenth Amendment) Rules, 1962 published in Notification No. G.S.R. 1522 dated the 17th November, 1962, under section 38 of the Central Excises and Salt Act, 1944.
[Placed in Library, See No. LT-614/62].

(iii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 1481 dated the 10th November, 1962.
- (b) G.S.R. No. 1529 dated the 17th November, 1962.
- (c) G.S.R. No. 1530 dated the 17th November, 1962.
[Placed in Library, See No. L.T-615/62].

RESOLUTION REGARDING GRANT OF INTERIM WAGE INCREASE TO WORKERS

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of Government Resolution No. so and so dated the 24th November, 1962.....

Shri Surendranath Dwivedy: Is it Number so and so?

Shri C. R. Pattabhi Raman: It was a long number.

Mr. Speaker: The hon. Member is right. He may say as appearing on the Order Paper.

Shri C. R. Pattabhi Raman: Resolution No. WB-3(53)|62 dated the 24th November, 1962 on the recommendations of the Central Wage Board for Coffee Plantation Industry, Calcutta, regarding the grant of interim wage increase to workers. [Placed in Library, See No. LT-616/62].

12.05 hrs.

DEFENCE OF INDIA BILL—contd.

Mr. Speaker: We now take up Clause by Clause consideration. The hon. Minister.

Shri Hari Vishnu Kamath (Hoshangabad): Before you proceed to the business of the day, may I invite your attention, Sir, to the question of the time of the sitting of the House? Last week, you will recollect that the Minister of Parliamentary Affairs said that on Monday, the House would meet